

ITEM NO.34

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 1559/2024

AMRITA NAND @ TRIBHUVAN ARJARIYA @ BABA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 30-01-2025 This appeal was called on for hearing today.

For Appellant(s) : Amicus Curie, AOR
Mr. Gaurav Dhingra, AOR

For Respondent(s) :
Ms. Shweta Yadav, Adv.
Mr. Akshay Amritanshu, AOR
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Respondent no. 1 is duly represented.

Service is complete on respondent no.2 but none has entered
appearance.

Original Record of the Trial Court has already been
received at SLP Stage.

In light of Circular F.no.01/Judl./2025, dated 10.01.2025,
a soft copy of the records be supplied to the Ld. Counsels for
both the parties.

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It has been submitted by the ld. Counsel for the appellant that some additional documents in the original record are in Hindi language and need to be translated into English language. Registry to look into the matter and do the needful.

Registry to process the matter for listing before the Hon'ble Court as per rules.

Counter affidavit, if any, be filed in the meantime.

SUJATA SINGH
Registrar

HJ